

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/125(AHM)2021 in CP(IB) 332 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2021**

Name of the Company: Darshan Bharatbhai Patel
V/s
Gokul Ceramic Pvt. Ltd

Section 19(2) IBC r.w Rules 11 of NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Kamil Lokhandwala, Advocate appeared on behalf of Applicant.

The notice issued to the Suspended Management is delivered on 01.03.2021. However, none appeared on behalf of the Respondent.

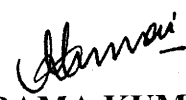
The Applicant is directed to issue fresh notice to the Suspended Management with a copy of this order. In the event of non-appearance from the side of the Suspended Management appropriate order shall be passed under section 70 of the IB Code.

List the matter on 31.03.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 08th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**